

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB)-507(PB)/2017

IN THE MATTER OF:

M/s. Gupta Ji Electric Co. **APPLICANT / PETITIONER**
Vs
Amarapali Dream Valley Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner : Mr. Anurag Sharma, Ms. Gunjan Mittal,
Advocates
For the Respondent : Mr. Alok Kr. Aggarwal, Mr. Dhruv Gandhi,
Ms. Rati Tandon, Advs.

ORDER

Learned Counsel for the respondent has stated that payment of the amount due shall be made to the petitioner within 10 days by way of Demand Draft.

List for further consideration on 6th February, 2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)